

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2559

ANSWERED ON:25.07.2014

. VALIDITY PERIOD OF INDUSTRIAL LICENCES

Boianapalli Shri Vinod Kumar;Roy Prof. Saugata;Simha Shri Prathap

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has extended or proposes to extend the validity period of industrial licences and relax the requirement for companies to go back to the licensing committee for extension;

(b) if so, the details thereof; and

(c) the manner in which the said decision is likely to boost up investment in the country?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

(a) & (b): Yes, Madam. The initial validity period of Industrial License has been revised from two years to three years, extendable upto five years. The applicant may be granted extension of Industrial License by the concerned Administrative Ministry without referring the application to the Licensing Committee.

(c): These measures have been taken to streamline the procedures for the grant of Industrial License, as a measure of ease of doing business.